Quaterly Return Form

Public Authority : Department of Legal Affairs Quarter : Ist Quarter (April-June)2024-2025

* Block I (Details about the requests and appeals)

			Progress during Quarter								
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied					
Requests	10	486	112	251	2	335					
First Appeals	19	N/A	59	N/A	56	2					
		Total no. Of	CAPIOs designated 0	Total no. Of (Total no. Of AAs designated						

^{*} Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)		
1300	0	0	0		

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section 8	Section 8(i)									Section			
а	b	С	d	е	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	2
4													•

Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)				
https://legalaffairs.gov.in/rti/proactive- disclosure				
2024-07-01				
Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)				
https://legalaffairs.gov.in/sites/default/files/Thir 22.pdf				
2023-08-18				

Quaterly Return Form

Public Authority : Department of Legal Affairs Quarter : 2nd Quarter (July-Sept)2024-2025

* Block I (Details about the requests and appeals)

			Progress during Quarter								
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied					
Requests	20	152	479	246	4	388					
First Appeals	20	N/A	60	N/A	58	6					
		Total no. Of	CAPIOs designated 0	Total no. Of (Total no. Of AAs designated 10						

^{*} Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)		
1630	0	0	0		

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section 8	ection 8(i)										Section		
а	b	С	d	е	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	4
4	P												

A . Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	https://legalaffairs.gov.in/rti/proactive- disclosure
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2024-11-11
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
Yes	https://legalaffairs.gov.in/sites/default/files/Thi
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)	2023-08-23

Quaterly Return Form

Public Authority : Department of Legal Affairs Quarter : 3rd Quarter (Oct-Dec)2024-2025

* Block I (Details about the requests and appeals)

			Progress during Quarter								
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied					
Requests	13	562	113	283	8	340					
First Appeals	16	N/A	53	N/A	38	4					
		Total no. Of	CAPIOs designated 0	Total no. Of	Total no. Of AAs designated						

^{*} Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)		
1950	0	0	0		

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section 8	Section 8(i)										Section		
а	b	С	d	е	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	3	0	0	0	0
4													•

Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
https://legalaffairs.gov.in/rti/proactive- disclosure
2024-11-11
Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
https://legalaffairs.gov.in/sites/default/files/Thi 22.pdf
2023-09-30

Quaterly Return Form

Public Authority : Department of Legal Affairs Quarter : 4th Quarter (Jan-Mar)2024-2025

* Block I (Details about the requests and appeals)

			Progress during Quarter						
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied			
Requests	57	201	564	376	1	415			
First Appeals	27	N/A	19	N/A	28	4			
		Total no. Of	CAPIOs designated 0	Total no. Of (Total no. Of AAs designated 13				

^{*} Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)			
2980	0	0	0			

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section 8(i)							Section						
а	b	С	d	е	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	1	0	0	0	0
4													•

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)				
Yes	https://legalaffairs.gov.in/rti/proactive- disclosure				
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2025-06-12				
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)				
Yes	https://legalaffairs.gov.in/sites/default/files/Thi 22.pdf				
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)	2024-08-19				